

(b) and (c) No, Sir. The percentage of female students to the total students admitted in IIMs for the year 2017, 2018 and 2019 are 25.69%, 26.85% and 30.61% respectively.

(d) Does not arise.

(e) to (g) The Government has not fixed any target for admission of female students. IIMs are free to frame their own admission policy and Government does not interfere in it. However, all IIMs have given some additional weightage for increasing the number of female students.

#### **Reimbursement claimed by States under SSA**

3710. PROF. M. V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 1837 given in the Rajya Sabha on the 2nd August, 2018 and state:

(a) the reasons why reimbursement under Section 12.1c of the Right to Education Act is limited to classes I and above only, when the Act itself caters to pre-primary classes as well;

(b) the details of States which have notified reimbursement norms and procedures;

(c) the way in which the students are tracked in those States where reimbursement are based on attendance and regular student tracking; and

(d) the details of State-specific attendance and drop-out rates for each such States?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) The Right of Children to Free and Compulsory Education, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood schools in class I to the extent of at least 25 per cent of the strength of that class. Further, there is a provision that where a school imparts pre-school education, the provisions of Section 12(1) (c) shall apply for admission to such pre-school education also.

Section 11 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that in order to prepare children above the age of three years for elementary education and to provide early childhood care and education for all children until they complete the age of six years, the appropriate Government may make necessary arrangement for providing free pre-school education for such children.

As defined in Section 2(a) of the RTE Act, 2009, the Central Government is the appropriate Government only in relation to a school established, owned or controlled by the Central Government, or the Union Territory(UT), having no legislature. In other cases, State and UT Government are the appropriate Governments, in relation to a school established within the territory of a State or a UT having legislature, respectively.

Further, as per Section 7(1) of the RTE Act, 2009, the Central Government and the State Government shall have concurrent responsibility for providing funds for carrying out the provisions of this Act.

The Central Government has been supporting States and UTs for implementation of various provisions of the Act including expenditure incurred towards reimbursement to private schools for admissions of children under Section 12(1)(c) from 2014-15. The support is provided on the basis of per-child expenditure notified by the concerned State and UT for children in class 1 and above. This financial support is in continuum to the assistance provided under the erstwhile scheme of Sarva Shiksha Abhiyan, and is continued under the new scheme of Samagra Shiksha.

(b) 17 States and UTs, namely, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and Uttarakhand have notified per child expenditure for reimbursement to private unaided schools against admission of children belonging to disadvantaged groups and weaker sections under Section 12(1)(c) of the RTE Act, 2009. The RTE Act is not applicable to Jammu and Kashmir and Section 12(1)(c) of the RTE Act is not applicable to Lakshadweep as it does not have any private unaided schools.

(c) and (d) No such data is Centrally maintained.

#### **Opening of new colleges**

3711. DR. ASHOK BAJPAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any proposals are pending with Government for opening of new